

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member**

Date of Order: 29.3.2012

Petition No. 147/TT/2011

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for provisional transmission tariff from date of commercial operation to 31.3.2014 for Combined Elements of 315MVA 400kV/220kV ICT-I& ICT-II at GIS Sub-station at Gurgaon(New) along with associated bays under transmission system associated with Northern Region System Strengthening Scheme (NRSS VI) for tariff block 2009-14 period.

Petition No. 186/TT/2011

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff from Projected date of commercial operation to 31.3.2014 for 220/132kV 100 MVA ICT and associated bays at Raibareli under the Augmentation of 220/132kV transformation capacity at Raibareli (POWERGRID) by 1X100 MVA transformer, for tariff block 2009-14 period in Northern Region.

Petition No. 187/TT/2011

AND IN THE MATTER OF

Approval under Regulations 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory

Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional of transmission tariff of Combined Elements from date of commercial operation to 31.3.2014 for combined assets(part) for **Asset-1:** 400kV D/C Lucknow(New)-Lucknow(old) line with associated bays at both ends, **Asset-2:** 765 kV S/C Ballia-Lucknow line alongwith associated bays at both ends, **Asset-3:** 765/400kV, 1500MVA ICT I at Ballia S/S alongwith associated bays and **Asset-4:**765/400kV, 1500 MVA ICT I at Lucknow S/S alongwith associated bays **Asset-5:** Associated bays at Biharshariff and Sasaram end (for Biharshariff-Sasaram 400kV quad T/L under Supplementary transmission system for DVC Maithon Right Bank project) under Common Scheme for 765kV Pooling Stations and Network for NR, Import by NR from ER and Common Scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period in Northern Region.

Petition No. 68/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission for Elements from date of commercial operation to 31.3.2014 for assets (part-II) under common scheme for 765 kV pooling stations and Network for NR , import by NR from ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period in Northern Region.

Petition No. 69/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of CERC (Conduct of Business) from Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 form anticipated DOCO to 31.3.2014 for **Combined Assets-I + II : (I)** 400kV D/C Manesar-Neemrana line along with associated bays and (II) 400kV D/C Bhiwadi-Neemrana Line **Asset-III:** 2X315 MVA 400/220kV ICTs(ICT-I & ICT-II) at Neemrana under transmission system associated with Northern Region System Strengthening Scheme-XV (NRSS-XV), for tariff block 2009-14 period in Northern Region.

Petition No. 70/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for Provisional transmission tariff for assets associated with Spplimentary transmission system under DVC and Maithon Right Bank project period in Northern Region from anticipated date of commercial operation to 31.3.2014.

Petition No. 71/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff from projected date of commercial operation: 1.1.2012 to 31.3.2014 for 315MVA, 400/220kV ICT at Bhiwadi under Northern Region System Strengthening Scheme in Northern Region for tariff block 2009-14 period.

Petition No. 76/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission charges for additional Special Energy Meters for tariff block 2009-14 period in Northern Region.

Petition No. 77/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff for transmission assets (Group-1) associated with 765kV system for central part of Northern Grid Part-II for tariff block 2009-14 period in Northern Region

Petition No. 79/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff for **Asset I:** 400kV Gurgaon-Manesar (quad) line along with associated bays **Asset (II):** 500 MVA 400/220 kV ICT I & II at Manesar alongwith associated bays associated with Northern Region System Strengthening-XIII (NRSS-XIII) of Northern Region for tariff block 2009-14 period.

Petition No. 80/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for 50% series compensation at Meerut (Extension) on Tehri Pooling Point (Koteshwar)-Meerut 765 kV 2*S/C lines (charged at 400 kV) under transmission system associated with Koteshwar HEP, for tariff block 2009-14 period in Northern Region.

Petition No. 82/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for provisional transmission tariff for **Asset I:** 765 kV Moga-Bhiwani T/L and **Asset II:** 765 kV Jattikalan-Bhiwani T/L associated with 765kV system for Central Part of Northern Grid Part-I for tariff block 2009-14 period in Northern Region.

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff from date of commercial operation to 31.3.2014 for **(a)** 2X500 MVA ICTs at Jaipur-South **(b)** 2X315 MVA ICTs at Sohawal and **(c)** Combined tariff of LILO of 400kV D/C Agra-Jaipur line at Jaipur-South & LILO of 400kV D/C Balia-Lucknow line at Sohawal under Northern Region Transmission System Strengthening Scheme for tariff block 2009-14 period in Northern Region.

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff of Elements from date of commercial operation to 31.3.2014 for assets(part-III) under Common Scheme for 765kV Pooling Stations and Network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period.

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff of 420kV, 80MVAR, Bus Reactor at Kishenpur S/S along with bays associated with URI-2 transmission system for tariff block 2009-14 period in Northern Region.

Petition No. 96/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for provisional transmission tariff from Pole-II of +/- 500kV, 2500 MW Balia-Bhiwadi HVDC Bipole associated with Barh Generation Project (3X660 MW) in Northern Region.

Petition No. 97/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff of Elements from date of commercial operation to 31.3.2014 form assets(part III) under System Strengthening Scheme in Northern Region for Sasan & Mundra UMPPs for tariff block 2009-14.

Petition No. 99/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission for Transmission assets associated with 765 kV system for Central Part of Northern Grid Part-III for tariff block 2009-14 period in Northern Region.

Petition No. 100/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission for Transmission assets (Group-2) associated with 765 kV system for Central Part of Northern Grid Part-II for tariff block 2009-14 period in Northern Region.

Petition No. 102/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff from date of commercial operation to 31.3.2014 for Combined assets for transmission system associated with Northern Region Bus Reactor Scheme for tariff block 2009-14 period in Northern Region.

Petition No. 111/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for 400kV D/C Neemrana-Sikar line alongwith associated bays under Northern Region System Strengthening Scheme-XVII, for tariff block 2009-14 period in Northern Region.

Petition No. 112/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff from date of commercial operation to 31.3.2014 for Northern Region System Strengthening Scheme-V, for tariff block 2009-14 period in Northern Region.

AND IN THE MATTER OF

Power Grid Corporation of India Limited, Gurgaon

....**Petitioner**

Vs

..**Respondents**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitran Nigam Limited, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited, Jaipur
4. Jodhpur Vidyut Vitran Nigam Limited, Jaipur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Jammu
9. Uttar Pradesh Power Corporation Ltd., Lucknow
10. Delhi Transco Limited, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power limited, New Delhi
13. North Delhi Power Limited, New Delhi
14. Chandigarh Administration, Chandigarh
15. Uttarakhand Power Corporation Ltd., Dehradun
16. North Central Railway, Allahabad
17. New Delhi Municipal Council, New Delhi

ORDER

In these petitions the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for tariff in respect of its various transmission system in Northern Region for tariff block 2009-14 period, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as

amended from time to time (hereinafter referred to as “the 2009 regulations”). Further, the petitioner has requested to approve provisional tariff as per 2009 regulations.

2. Regulation 5 of the 2009 regulations provides as under:-

"Application for determination of tariff. (1) *The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory re-enactment thereof, in respect of the units of the generating station or the transmission lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.*

(2) *The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:*

Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:

Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.

(3) *In case of the existing projects, the generating company or the transmission licensee, as the case may be, shall continue to provisionally bill the beneficiaries or the long-term customers with the tariff approved by the Commission and applicable as on 31.3.2009 for the period starting from 1.4.2009 till approval of tariff by the Commission in accordance these regulations: Provided that where the tariff provisionally billed exceeds or falls short of the final tariff approved by the Commission under these regulations, the generating company or the transmission licensee, as the case may be, shall refund to or recover from the beneficiaries or the transmission customers, as the case may be, within six months with simple interest at the following rates for the period from the date of provisional billing to the date of issue of the final tariff order of the Commission:*

- (i) SBI short-term Prime Lending rate as on 1.4.2009 for the year 2009-10.*
- (ii) SBI Base Rate as on 1.7.2010 plus 350 basis points for the year 2010-11.*
- (iii) Monthly average SBI Base Rate from 1.7.2010 to 31.3.2011 plus 350 basis points for the year 2011-12.*
- (iv) Monthly average SBI Base Rate during previous year plus 350 basis points for the year 2012-13 and 2013-14.*

Provided that in cases where tariff has already been determined on the date of issue of this notification, the above provisions, to the extent of change in interest rate, shall be given effect to by the parties themselves and discrepancy, if any, shall be corrected at the time of truing up.

along with simple interest at the rate equal to short-term Prime Lending Rate of State Bank of India on the 1st April of the concerned/respective year.

(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations.”

3. As per Regulation 5(4) of the 2009 regulations, the Commission may in its discretion grant provisional tariff if an application has been filed under Regulation 5(1) and (2) of the 2009 regulations. Regulation 5(1) of the 2009 regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 regulations"). Regulation 5(2) of 2009 regulations provides that the application shall be made as per Appendix to the 2009 regulations.

4. The petitioner has made the application as per the Appendix to the 2009 regulations. The petitioner has also complied with the requirements of 2004 regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. In exercise of power under Regulation 5(4) of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for its transmission assets mentioned in the cause title of this order pending determination of the final tariff. The details of tariff claimed by the petitioner and provisional tariff awarded by the Commission are given in **Annexure I** to **Annexure XXII** of this order. While deciding the admissibility of provisional tariff, the Commission has categorized the assets on the basis of the vintage, time overrun, quantum of additional capital expenditure claimed, etc and has applied a reasonable percentage to the annual transmission charges claimed, to arrive at the provisional tariff.

6. With effect from 1.7.2011, the provisional tariff allowed in this order shall be applicable for the date of commercial operation (DOCO) of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.

7. The provisional transmission charges allowed in this order shall be subject to adjustment as per of Regulation 5 of the 2009 regulations.

Sd/-
(M. Deena Dayalan)
Member

Sd/-
(V.S. Verma)
Member

Sd/-
(S. Jayaraman)
Member

Sd/-
(Dr. Pramod Deo)
Chairperson

Petition No. 147/TT/2011

Provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for Combined Elements of 315MVA 400kV/220kV ICT-I & ICT-II at GIS Sub-station at Gurgaon (New) along with associated bay under transmission system associated with Northern Region System Strengthening Scheme VI (NRSS VI) for tariff block 2009-14 period.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
Combined Assets of (a) 400/220 kV 315 MVA ICT-I at Gurgaon along with associated bays (b) 315 MVA 400kV/220 ICT-II at Gurgaon S/S alongwith associated bays	1.10.2011	1258.24	2602.54	2591.74

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
Combined Assets of (a) 400/220 kV 315 MVA ICT-I at Gurgaon along with associated bays (b) 315 MVA 400kV/220 ICT-II at Gurgaon S/S alongwith associated bays	1.10.2011	1069.50	2212.16	2202.98

Petition No. 186/TT/2011

Provisional transmission tariff from date of commercial operation to 31.3.2014 for 220/132kV 100 MVA ICT and associated bays at Raibarreli under the Augmentation of 220/132kV transformation capacity at Raibareli (POWERGRID) by 1X100 MVA transformer, for tariff block 2009-14 period in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
1X100 MVA 220/132kV ICT-I at Raibareli alongwith associated bays	1.1.2012	35.70	160.51	162.54

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
1X100 MVA 220/132kV ICT-I at Raibareli alongwith associated bays	1.1.2012	32.13	144.46	146.29

Petition No. 187/TT/2011

Provisional of transmission tariff of Combined Elements from date of commercial operation to 31.3.2014 for combined assets (part) for Asset-1: 400kV D/C Lucknow(New)-Lucknow(old) line with associated bays at both end, Asset-2: 765 kV S/C Ballia-Lucknow line alongwith associated bays at both ends, Asset-3: 765/400kV, 1500MVA ICT I at Ballia S/S alongwith associated bays and Asset-4:765/400kV, 1500 MVA ICT I at Lucknow S/S alongwith associated bays Asset-5: associated bays at Biharshariff and Sasaram end (for Biharshariff-Sasaram 400kV quad T/L under Supplementary transmission system for DVC Maithon Right Bank project) under Common Scheme for 765kV Pooling Stations and Network for NR, Import by NR from ER and Common Scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period in Northern Region

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12 (pro rata)	2012-13	2013-14
Combined Asset-(a): 400kV D/C Lucknow(New)-Lucknow(old) line with associated bays at both end (b): 765 kV S/C Ballia-Lucknow line alongwith associated bays at both ends (c) 765/400kV, 1500MVA ICT I at Ballia S/S alongwith associated bays and (d) 765/400kV, 1500 MVA ICT I at Lucknow S/S alongwith associated bays (e) associated bays at Biharshariff and Sasaram end (for Biharshariff-Sasaram 400kV quad T/L under Supplementary transmission system for DVC Maithon Right Bank project)	1.1.2012	4274.53	17781.36	17859.61

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)				
Asset	Anticipated DOCO/DOCO	2011-12 (pro rata)	2012-13	2013-14
Combined Asset-(a): 400kV D/C Lucknow(New)-Lucknow(old) line with associated bays at both end (b): 765 kV S/C Ballia-Lucknow line alongwith associated bays at both ends (c) 765/400kV, 1500MVA ICT I at Ballia S/S alongwith associated bays and (d) 765/400kV, 1500 MVA ICT I at Lucknow S/S alongwith associated bays (e) associated bays at Biharshariff and Sasaram end (for Biharshariff-Sasaram 400kV quad T/L under Supplementary transmission system for DVC Maithon Right Bank project)	1.1.2012	3847.08	16003.22	16073.65

Petition No. 68/TT/2012

Provisional transmission tariff for Elements from date of commercial operation to 31.3.2014 for assets (part-II) under common scheme for 765 kV pooling stations and Network for NR , import by NR from ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period .

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12 (pro-rata)	2012-13	2013-14
Asset-I: 125 MVAR Bus Reactor at Lucknow (Existing) 400/220kV S/S	1.10.2011	99.38	217.10	216.29
Asset-II: 765/400 kV,1500 MVA ICT I at Fatehpur S/S alongwith associated bays	1.1.2012	659.63	2736.76	2752.61
Asset-III: 765/400kV, 1500 MVA ICT at Fatehpur S/S alongwith associated bays	1.1.2012	610.76	2795.25	2959.25
Asset-IV: 765/400 kV,1500 MVA ICT II at Ballia S/S alongwith associated bays	1.1.2012	591.11	2499.86	2541.1201
Asset-V 765kV Sasaram Fatehpur S/C TL bays at Fatehpur S/S	1.1.2012	218.83	1182.28	1348.01
Asset-VI: LILO of 400kV Allahabad Manipuri TL alongwith associated bays at	1.1.2012	282.83	1454.72	1631.41
Asset-VII: 765/400 kV,1500 MVA ICT II at Fatehpur S/S along with associated bays	1.3.2012	208.12	2791.25	2981.01
Asset-VIII: 125 MVAR Bus Reactor at Ballia	1.11.20211	98.74	301.71	323.57

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

Asset	Anticipated DOCO/ DOCO	(₹ in lakh)		
		2011-12 (pro rata)	2012-13	2013-14
Asset-I: 125 MVAR Bus Reactor at Lucknow (Existing) 400/220kV S/S	1.10.2011	89.44	195.39	194.66
Asset-II: 765/400 kV,1500 MVA ICT I at Fatehpur S/S alongwith associated bays	1.1.2012	593.67	2463.08	2477.35
Asset-III: 765/400kV, 1500 MVA ICT at Fatehpur S/S alongwith associated bays	1.1.2012	549.68	2515.91	2663.33
Asset-IV: 765/400 kV,1500 MVA ICT II at Ballia S/S alongwith associated bays	1.1.2012	532.00	2249.87	2287.01
Asset-V 765kV Sasaram fatehpur S/C TL bays at Fatehpur S/S	1.1.2012	196.41	1064.05	1213.21
Asset-VI: LILO of 400kV Allahabad Manipuri TL alongwith associated bays at	1.1.2012	254.55	1309.25	1468.27
Asset-VII: 765/400 kV,1500 MVA ICT II at Fatehpur S/S along with associated bays	1.3.2012	187.31	2512.13	2862.91
Asset-VIII: 125 MVAR Bus Reactor at Ballia	1.11.2011	88.87	271.54	291.21

Petition No. 69/TT/2012

Provisional transmission tariff from date of commercial operation to 31.3.2014 for **Combined Asset-I +II : (I)** 400kV D/C Manesar-Neemarana along with associated bays and (II) 400kV D/C Bhiwadi-Neemrana Line **Asset-III:** 2X315 MVA 400/220kV ICTs(ICT-I & ICT-II) at Neemrana under transmission system associated with Northern Region System Strengthening Scheme-XV (NRSS-XV), for tariff block 2009-14 period in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12 (pro rata)	2012-13	2013-14
Combined Assets (a) : 400kV D/C Manesar-Neemrana Line along with associated bay and (b) 400kV D/C Bhiwadi-Neemrana line	1.1.2012	944.04	4008.92	4080.01
Asset 2: 2X315MVA 400/220 kV ICTs(ICT-I&II) at Neemrana	1.1.2012	340.60	1583.15	1705.51

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed are given over leaf:-

Asset	Anticipated DOCO/DOCO	(₹ in lakh)		
		2011-12 (pro rata)	2012-13	2013-14
Combined Asset (a) : 400kV D/C Manesar-Neemrana Line along with associated bay and (b) 400kV D/C Bhiwadi-Neemrana line	1.1.2012	802.43	3407.58	3468.00
Asset 2: 2X315MVA 400/220 kV ICTs(ICT-I&II) at Neemrana	1.1.2012	289.51	1345.68	1449.68

Petition No. 70/TT/2012

Provisional transmission tariff for assets associated with Supplementary transmission system under DVC and Maithon Right Bank project period in Northern Region from anticipated date of commercial operation to 31.3.2014.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12 (pro rata)	2012-13	2013-14
Asset-1: 315 MVA ICT-I At Fatehpur Extension	1.1.2012	94.63	438.17	470.05
Asset-2 : 315 MVA ICT-II at Fatehpue Extension	1.1.2012	94.02	435.77	467.72
Asset-3: LILO of Singurali Kanpur at Fatehpur	1.1.2012	160.42	735.75	774.42
Asset-4: LILO of Fatehpur(UPPCL)-Kanpur(UPPCL) TL at Fatehpur	1.1.2012	89.47	376.23	381.48
Asset-5: LILO of 400 kV Allahabad Kanpur TL at Fatehpur	1.1.2012	138.14	612.08	634.25
Asset-6: 765 kV Sasaram-Fatehpur S/C Transmission Line	1.1.2012	2279.31	9405.26	9414.10
Asset-7: LILO Ckt-I 220 kV D/C Dehri Bodhgaya at Gaya S/S and associated 220 kV Line bays	1.1.2012	52.22	249.25	292.25
Asset-8: LILO Ckt-II 220 kV D/C Dehri Bodhgaya at Gaya S/S and associated 220 kV Line bays	1.1.2012	34.83	249.51	292.46
Asset-9: 315 MVA ICT-I at Gaya Extension	1.1.2012	88.12	376.88	400.81
Asset-10: 315 MVA ICT-II at Gaya Extension	1.2.2012	56.26	362.41	387.04

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

Asset	Anticipated DOCO/DOCO	(₹ in lakh)		
		2011-12 (pro-rata)	2012-13	2013-14
Asset-1: 315 MVA ICT-I At Fatehpur Extension	1.1.2012	85.17	394.35	423.05
Asset-2 : 315 MVA ICT-II at Fatehpue Extension	1.1.2012	84.62	392.19	420.95
Asset-3: LILO of Singurali Kanpur at Fatehpur	1.1.2012	144.38	662.18	696.98
Asset-4: LILO of Fatehpur(UPPCL)-Kanpur(UPPCL) TL at Fatehpur	1.1.2012	80.52	338.61	343.33
Asset-5: LILO of 400 kV Allahabad Kanpur TL at Fatehpur	1.1.2012	124.33	550.87	570.83
Asset-6: 765 kV Sasaram-Fatehpur S/C Transmission Line	1.1.2012	2051.38	8464.73	8472.69
Asset-7: LILO Ckt-I 220 kV D/C Dehri Bodhgaya at Gaya S/S and associated 220 kV Line bays	1.1.2012	47.00	224.33	263.03
Asset-8: LILO Ckt-II 220 kV D/C Dehri Bodhgaya at Gaya S/S and associated 220 kV Line bays	1.1.2012	31.35	224.56	263.21
Asset-9: 315 MVA ICT-I at Gaya Extension	1.1.2012	79.31	339.19	360.73
Asset-10: 315 MVA ICT-II at Gaya Extension	1.2.2012	50.63	326.17	348.34

Petition No. 71/TT/2012

Provisional transmission tariff from date of commercial operation to 31.3.2014 for 315MVA, 400/220kV ICT at Bhiwadi under Northern Region System Strengthening Scheme in Northern Region for tariff block 2009-14 period.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
315MVA, 400/220kV ICT at Bhiwadi	1.1.2012	144.67	610.40	610.02

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
315MVA, 400/220kV ICT at Bhiwadi	1.1.2012	130.20	549.36	549.02

Petition No. 76/TT/2012

Provisional transmission charges for additional Special Energy Meters for tariff block 2009-14 period in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
Special Energy Meters including DCD & Meter testing equipments	1.4.2011	30.68	31.27	31.82

3. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
Special Energy Meters including DCD & Meter testing equipments	1.4.2011	27.61	28.14	28.64

Petition No. 77/TT/2012

Provisional transmission tariff for transmission assets (Group-1) associated with 765kV system for central part of Northern Grid Part-II for tariff block 2009-14 in Northern region

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Combined Asset 1 (a) 765 kV Bays Moga-Bhiwani TL and 765 kV,240 MVAR (3X80) line reactor at Moga S/S (b) 765/400kV, 1500MVA (3X500) ICT-I at Moga, and (c) 765 kV, 240 MVAR (3X80) Bus Reactor-I at Moga S/S	1.4.2012	3408.64	3936.34
Combined Asset 2: (d) 765/400 kV,1500 MVA (3X500) ICT-II at Moga S/S and (e) 765 kV, 240 MVAR(3X80) Bus Reactor-II at Moga S/S	1.7.2012	1749.10	2654.92

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Combined Asset 1 (a) 765 kV Bays Moga-Bhiwani TL and 765 kV,240 MVAR (3X80) line reactor at Moga S/S (b) 765/400kV, 1500MVA (3X500) ICT-I at Moga, and (c) 765 kV, 240 MVAR (3X80) Bus Reactor-I at Moga S/	1.4.2012	2897.34	3345.89
Combined Asset 2: (d) 765/400 kV,1500 MVA (3X500) ICT-II at Moga S/S and (e) 765 kV, 240 MVAR(3X80) Bus Reactor-II at Moga S/S	1.7.2012	1486.74	2256.68

Petition No. 79/TT/2012

Provisional transmission tariff for **Asset I:** 400kV Gurgaon-Manesar (quad) line along with associated bay, **Asset (II):** 500 MVA 400/220 kV ICT I & II at Manesar alongwith associated bays associated with Northern Region System Strengthening-XIII (NRSS-XIII) of Northern region for tariff block 2009-14 period.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset 1:400 KV D/C Gurgaon-Manesar (quad) line alongwith associated bay	1.5.2012	1512.88	1755.30
Asset 2:500 MVA 400/220 kV ICT-I & II at Manesar alongwith associated bay	1.4.2012	2159.70	2368.71

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset 1:400 KV D/C Gurgaon-Manesar (quad) line alongwith associated bay	1.5.2012	1285.95	1492.01
Asset 2: 500 MVA 220/400kV ICT-I & II at Manesar alongwith associated bay	1.4.2012	1835.75	2013.40

Petition No. 80/TT/2012

Provisional transmission tariff from date of commercial operation to 31.3.2014 for 50% series compensation at Merrut (Extension) on Tehri Pooling Point (Koteshwar)-Meerut 765 kV 2*S/C lines (charged at 400 kV) under transmission system associated with Koteshwar HEP, for tariff block 2009-14 period in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
50% Series Compensation at Merrut(Extension) on Tehri Pooling Point (Koteshwar)-Meerut 765 kV 2* S/C lines(charged at 400kV) under transmission system alongwith associated bay associated with Koteshwar HEP	1.2.2012	177.00	1106.05	1126.72

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011- 12	2012-13	2013-14
50% Series Compensation at Merrut(Extension) on Tehri Pooling Point (Koteshwar)-Meerut 765 kV 2* S/C lines(charged at 400kV) under transmission system alongwith associated bay associated with Koteshwar HEP	1.2.2012	150.45	940.14	957.71

Petition No. 82/TT/2012

Provisional transmission tariff for **Asset I:** 765kV Moga-Bhiwani T/L and **Asset II:** 765kV Jattikalan-Bhiwani T/L associated with 765kV system for Central Part of Northern Grid Part-I for tariff block 2009-14 period in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset 1: 765 kV S/C Moga-Bhiwani TL	1.7.2012	5717.28	5783.10
Asset 2: 765 kV S/C Jattikalan-Bhiwani TL	1.4.2012	1355.54	1825.53

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset 1: 765 kV S/C Moga-Bhiwani TL	1.7.2012	1152.21	1551.70
Asset 2: 765 kV S/C Jattikalan-Bhiwani TL	1.4.2012	4859.69	4915.64

Petition No. 89/TT/2012

Provisional transmission tariff from date of commercial operation to 31.3.2014 for (a) 2X500 MVA ICTs at Jaipur-South (b) 2X315 MVA ICTs at Sohwal and(c) Combined tariff of LILO of 400kV D/C Agra-Jaipur line at Jaipur-South & LILO of 400kV D/C Balia-Lucknow line at Sohwal under Northern Region Transmission System Strengthening Scheme for tariff block 2009-14 period in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset 1: 2X500MVA ICTs at Jaipur-south	1.6.2012	1216.71	1568.56
Asset 2: 2X315MVA ICTs at Sohwal	1.7.2012	837.94	1290.62
Asset 3: LILO of 400KV D/C Agra-Jaipur line at Jaipur-South & LILO of 400kV D/C Balia-Lucknow Line at Sohwal	1.7.2012	2271.19	3238.15

3. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset 1: 2X500MVA ICTs at Jaipur-south	1.6.2012	1095.04	1411.70
Asset 2: 2X315MVA ICTs at Sohwal Asset 2: 2X315MVA ICTs at Sohwal	1.7.2012	754.15	1161.56
Asset 3: LILO of 400KV D/C Agra-Jaipur line at Jaipur-South & LILO of 400kV D/C Balia-Lucknow Line at Sohwal	1.7.2012	2044.07	2914.34

Petition No. 90/TT/2012

Provisional transmission tariff of Elements from date of commercial operation to 31.3.2014 for assets(part-III) under Common Scheme for 765kV Pooling Stations and Network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
Asset 1: 1st 125 MVAR Bus reactor at Fatehpur alongwith associated bay.	1.1.2012	69.56	346.10	375.92
Asset 2: 2nd 125 MVAR Bus reactor at Fatehpur alongwith associated bay.	1.1.2012	72.88	359.15	388.60
Asset 3: 125 MVAR Bus reactor-II at Balia S/S	1.2.2012	34.23	258.95	299.09

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are given overleaf:-

Asset	Anticipated DOCO/DOCO	(₹ in lakh)		
		2011-12	2012-13	2013-14
Asset 1: 1st 125 MVAR Bus reactor at Fatehpur alongwith associated bay.	1.1.2012	62.60	311.49	338.33
Asset 2: 2nd 125 MVAR Bus reactor at Fatehpur alongwith associated bay.	1.1.2012	65.592	323.235	349.74
Asset 3: 125 MVAR Bus reactor-II at Balia S/S	1.2.2012	30.807	233.055	269.181

Petition No. 93/TT/2012

Provisional transmission tariff of 420kV, 80MVAR, Bus Reactor at Kishenpur S/S along with bays associated with URI-2 transmission system for tariff block 2009-14 period in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
420 kV, 80 MVAR Bus Reactor at Kishenpur S/S alongwith bays associated with URI-2	1.5.2012	125.57	137.89

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
420 kV, 80 MVAR Bus Reactor at Kishenpur S/S alongwith bays associated with URI-2	1.5.2012	106.73	117.21

Petition No. 96/TT/2012

Provisional transmission tariff from Pole-II of +/- 500kV, 2500 MW Balia-Bhiwadi HVDC Bipole associated with Barh Generation Project (3X660 MW) in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Pole-II of +/-500 kV, 2500 MW Balia-Bhiwadi HVDC Bipole associated with Barh generation project	1.7.2012	6345.44	8806.84

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Pole-II of +/-500 kV, 2500 MW Balia-Bhiwadi HVDC Bipole associated with Barh generation project	1.7.2012	5393.62	7485.81

Petition No. 97/TT/2012

Provisional transmission tariff of Elements from date of commercial operation to 31.3.2014 for assets part) under system strengthening scheme in Northern Region for Sasan & Mundra UMPPs for tariff block 2009-14.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
Combined Assets 1: (a) :315 MVA ICT at Sikar (b) LILO of ckt I of Sikar Ratnagarh (RVPN) 220kV D/C line at Sikar(PG)	1.2.2012	86.69	635.38	720.26
Combined Assets 2: (c) LILO of Ckt II of Sikar Ratnagarh (RVPN) 220kV D/C line at Sikar (d) 315 MVA ICT II at Sikar (e) LILO of Ckt I of Jhakri Abdullapur 220kV D/C line at Panchkula (PG) (f) LILO of Ckt-II of Jhakri Abdullapur 220kV D/C Line at Panchkula (PG) (g) 315 MVA ICT-I at Panchkula (h) 315 MVA ICT-II at Panchkula (i) 125 MVAR Bus Reactor at Panchkula	1.3.2012	270.67	3493.75	3717.97

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

Asset	Anticipated DOCO/DOCO	(₹ in lakh)		
		2011-12	2012-13	2013-14
Combined Assets 1 (a) :315 MVA ICT at Sikar (b) LILO of ckt I of Sikar Ratnagarh (RVPN) 220kV D/C line at Sikar(PG)	1.2.2012	78.02	571.84	648.23
Combined Assets 2: (c) LILO of Ckt II of Sikar Ratnagarh (RVPN) 220kV D/C line at Sikar (d) 315 MVA ICT II at Sikar (e) LILO of Ckt I of Jhakri Abdullapur 220kV D/C line at Panchkula (PG) (f) LILO of Ckt-II of Jhakri Abdullapur 220kV D/C Line at Panchkula (PG) (g) 315 MVA ICT-I at Panchkula (h) 315 MVA ICT-II at Panchkula (i) 125 MVAR Bus Reactor at Panchkula	1.3.2012	243.60	3144.38	3346.17

Petition No. 99/TT/2012

Provisional transmission tariff for Transmission assets associated with 765 kV system for Central Part of Northern Grid Part-III for tariff block 2009-14 period in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
Asset 1: LILO of 400 kV D/C Bareilly-Mandola line at Meerut S/S	1.6.2012	172.07	2226.13	2411.04
Asset 2: 765 kV bay at for –Bhiwani-Moga line at Bhiwani S/S, LILO of Hisar- Bawana at Bhiwani alongwith 2 No. 400 kV bays at Bhiwai S/S, 765 kV 240 MVAR Bus reactor-1 alongwith associated bays at Bhiwani S/S 765/400 kV, 1000 MVA ICT-I alongwith associated bays at Bhiwani S/S	1.4.2012	Nil	2776.94	3464.09
Asset 3: 765 kV bay at for Jatti Kalan-Bhiwani line at Bhiwani S/S, LILO of Meerut- Bawana line alongwith associated bay at Meerut and Bhiwani and 765 kV, 240 MVAR Line Reactor at Bhiwani Sub-station; 765/400 kV, 1000 MVA ICT-II alongwith associated bays at Bhiwani sub-station; 765 kV, 240 MVAR Bus Reactor-II alongwith associated bays at Bhiwani sub-station	1.7.2012	Nil	5807.05	8506.91

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)				
Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
Asset 1: LILO of 400 kV D/C Bareilly- Mandola line at Meerut S/S	1.6.2012	154.86	2003.52	2169.94
Asset 2: 765 kV bay at for – Bhiwani-Moga line at Bhiwani S/S, LILO of Hisar- Bawana at Bhiwani alongwith 2 No. 400 kV bays at Bhiwai S/S, 765 kV 240 MVAR Bus reactor-1 alongwith associated bays at Bhiwani S/S 765/400 kV, 1000 MVA ICT-I alongwith associated bays at Bhiwani S/S	1.4.2012	Nil	2499.25	3117.68
Asset 3: 765 kV bay at for Jatti Kalan-Bhiwani line at Bhiwani S/S, LILO of Meerut- Bawana line alongwith associated bay at Meerut and Bhiwani and 765 kV, 240 MVAR Line Reactor at Bhiwani Sub-station; 765/400 kV, 1000 MVA ICT-II alongwith associated bays at Bhiwani sub-station; 765 kV, 240 MVAR Bus Reactor-II alongwith associated bays at Bhiwani sub-station	1.7.2012	Nil	4935.99	7230.87

Petition No. 100/TT/2012

Provisional transmission tariff for Transmission assets (Group-2) associated with 765 kV system for Central Part of Northern Grid Part-II for tariff block 2009-14 period in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
SET I: (a) 765/400/33 kV, 1500 MVA ICT-I at Jhattikara S/S (b) 765/400/33 kV, 1500 MVA ICT-II at Jhattikara S/S (c) 765/400/33 kV, 1500 MVA ICT-III at Jhattikara S/S (d) 765/400/33 kV, 1500 MVA ICT-IV at Jhattikara S/S	(a&b) DOCO 1.7.2012 (c&d) 1.8.2012	3417.30	5052.53
SET II: (e) 765/400/33kV, 1500 MVA ICT-I at Meerut S/S and (f) 765/400/33kV, 1500 MVA ICT-II at Meerut S/S	1.7.2012	2014.61	3043.20

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are given as under:-

Asset	Anticipated DOCO/DOCO	(₹ in lakh)	
		2012-13	2013-14
SET I: (a) 765/400/33 kV, 1500 MVA ICT-I at Jhattikara S/S (b) 765/400/33 kV, 1500 MVA ICT-II at Jhattikara S/S (c) 765/400/33 kV, 1500 MVA ICT-III at Jhattikara S/S (d) 765/400/33 kV, 1500 MVA ICT-IV at Jhattikara S/S	(a&b) DOCO 1.7.2012 (c&d) 1.8.2012	2904.71	4294.65
SET II: (e) 765/400/33kV, 1500 MVA ICT-I at Meerut S/S and (f) 765/400/33kV, 1500 MVA ICT-II at Meerut S/S	1.7.2012	1712.42	2586.72

Petition No. 102/TT/2012

Provisional transmission tariff from date of commercial operation to 31.3.2014 for Combined assets from transmission system associated with Northern Region Bus Reactor Scheme for tariff block 2009-14 period in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Combined Assets: (a) 1no. 400kV, 125 MVAR Bus Reactor at Jalandhar, (b) 1 no. 400 kV, 125 MVAR Bus Reactor at Amirtsar and (c) 1 no. 400 kV, 125 MVAR Bus Reactor at Hissar and (d) 1no. 400 kV, 125 MVAR Bus Reactor at Nalagarh	1.6.2012	629.57	780.56

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Combined Assets: (a) 1no. 400kV, 125 MVAR Bus Reactor at Jalandhar, (b) 1 no. 400 kV, 125 MVAR Bus Reactor at Amirtsar and (c) 1 no. 400 kV, 125 MVAR Bus Reactor at Hissar and (d) 1no. 400 kV, 125 MVAR Bus Reactor at Nalagarh	1.6.2012	566.61	702.50

Petition No. 111/TT/2012

Provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for 400kV D/C Neemrana-Sikar line alongwith associated bays under Northern Region System Strengthening Scheme-XVII, for tariff block 2009-14 period in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOC/DOC	2011-12 (pro rata)	2012-13	2013-14
400 kV D/C Neemrana-Sikar line alongwith associated bays	1.1.2012	914.49	3743.50	3740.73

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOC/DOC	2011-12 (pro-rata)	2012-13	2013-14
400 kV D/C Neemrana-Sikar line alongwith associated bays	1.1.2012	777.32	3181.97	3179.62

Petition No. 112/TT/2012

Provisional transmission tariff for notional DOCO (1.1.2011) to 31.3.2014 for Northern Region System Strengthening Scheme-V, for tariff block 2009-14 period in Northern Region.

1. The petitioner has claimed the following annual transmission charges as per the petition:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2010-11 (pro-rata)	2011-12	2012-13	2013-14
Combined assets (a) : LILO of 400kV S/C Hissar-Bassi line at Bhiwadi (b) 400kV D/C Bhiwadi-Agra line (c) 400kV Bhiwadi-Moga TL (d) Bus Reactor at Bhiwadi S/S	1.1.2011	2288.83	9488.02	9525.12	9494.47

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2010-11 (pro-rata)	2011-12	2012-13	2013-14
Combined assets (a) : LILO of 400kV S/C Hissar-Bassi line at Bhiwadi (b) 400kV D/C Bhiwadi-Agra line (c) 400kV Bhiwadi-Moga TL (d) Bus Reactor at Bhiwadi S/S	1.1.2011	1945.50	8064.82	8064.82	8070.3